

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
LOK SABHA
UNSTARRED QUESTION NO. 638
TO BE ANSWERED ON 06.02.2019

NUCLEAR POWER GENERATION

638. SHRI B. SENGUTTUVAN:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Ministry intends to increase the nuclear power generation from its installed capacity of 6780 MW to 63 GW and if so, the details thereof;
- (b) whether there is any proposal with the Ministry to make the Railways and other Public Sector Undertakings, such as ONGC, IOCL and NTPC etc. to jointly fund the country's nuclear energy expansion programme and if so, the details thereof;
- (c) whether the Nuclear Power Corporation of India Limited is engaged in negotiation with these said PSUs to float joint ventures to set up nuclear power plants across the country; and
- (d) whether the Atomic Energy Act allows the NPCL to collaborate with Indian PSUs and if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH):

- (a) The Government in its submission of Intended Nationally Determined Contribution (INDC) has stated that efforts are being made to achieve 63 GW installed capacity by the year 2032, if supply of fuel is ensured.
- (b)&(c) Nuclear Power Corporation of India Limited (NPCIL), Public Sector Undertaking under Department of Atomic Energy (DAE) has entered into Joint Ventures (JV) with NTPC Limited and Indian Oil Corporation Limited and the JV companies, Anushakti Vidhyut Nigam Limited and NPCIL-Indian Oil Nuclear Energy Corporation Limited respectively have been incorporated. The discussions on possible projects to be set up by the JV companies are in progress, which will be taken up on agreement between the JV partners and accord of approval by the Government. An exploratory discussion was also held with Oil & Natural Gas Corporation (ONGC) in this regard. The Indian Railways had conveyed that they were not contemplating entering into an MoU for setting up of nuclear power plants.

- (d) Yes, Sir. The Government has amended the Atomic Energy Act, 1962 in the year 2015 to facilitate establishment of Joint Venture Companies (JVC) by Nuclear Power Corporation of India Limited (NPCIL) with other Central Public Sector Undertakings to set up nuclear power plants. The relevant amendment is as follows:

2. *In section 2 of the Atomic Energy Act, 1962 (hereinafter referred to as the principal Act), in sub-section (1), for clause (bb), the following clause shall be substituted, namely:—*

‘(bb) “Government company” means a company in which -

(i) not less than fifty-one per cent of the paid-up share capital is held by the Central Government; or

(ii) the whole of the paid-up share capital is held by one or more of the companies specified in sub-clause (i) and which, by its articles of association, empowers the Central Government to constitute and reconstitute its Board of Directors;’
